

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).5115-5118/2021

(Arising out of impugned final judgment and order dated 07-04-2021 in CRLMC No. 3492/2013 07-04-2021 in CRLMA No. 12820/2013 07-04-2021 in CRLMA No. 18912/2014 07-04-2021 in CRLMA No. 12577/2020 passed by the High Court Of Delhi At New Delhi)

AROON PURIE

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI & ORS.

Respondent(s)

(IA No. 82300/2021 - PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

SLP(Cr1) No. 5258-5261/2021 (II-C)

(IA No. 85270/2021 - PERMISSION TO FILE LENGTHY LIST OF DATES)

SLP(Cr1) No. 6392-6394/2021 (II-C)

Date : 10-10-2022 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. K.V. Vishwanathan, Sr. Adv.
Mr. Hrishikesh Baruah, AOR
Mr. Pranav Jain, Adv.
Mr. Joy Banerjee, Adv.

Mr. Huzefa Ahmadi, Sr. Adv.
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Mr. Joy Banerjee, Adv.

Mr. Tushar Mehta, SG
Mr. S.V. Raju, ASG
Mr. Zoheb Hossain, Adv.
Mr. Kanu Agarwal, Adv.
Ms. Swati Ghildiyal, Adv.
Mr. G.S. Makker, AOR

Ms. Aishwarya Bhati, ASG(NP)
Mr. Rupesh Kumar, Adv.
Ms. Archana Pathak Dave, Adv.
Mr. Rajat Nair, Adv.
Ms. Deepabali Dutta, Adv.
Mr. Raj Bahadur Yadav, AOR

For Respondent(s) Mr. S.S. Ahluwalia, Adv.
Mr. Amitesh Gaurav, Adv.
Mr. R. Sathish, AOR

UPON hearing the counsel the Court made the following
O R D E R

(INDU MARWAH)
COURT MASTER (SH)

(VIRENDER SINGH)
BRANCH OFFICER